

Serial No. of Order	Date of Order	Order with Signature
2.	7.11.1996.	<p style="text-align: center;"><u>O.A.No.791/96.</u></p> <p>Heard Shri S.K.Padhi, counsel for the applicant and Sri Ashok Mohanty, Senior Standing Counsel for the respondents. The applicant is a 1991 batch direct recruit IPS officer allotted to Tripura Cadre. For some personal difficulties like illness of his wife, he made a representation on 7.4.1993 to the Union Home Ministry for a deputation to the Orissa Cadre under rule 6 of the Cadre Rules. In order to secure a deputation to another cadre, consent of the parent cadre, borrowing cadre and the Central Government is necessary.</p> <p>2. The facts narrated in the Original Application show that the Government of Orissa, the borrowing State, intimated to the Central Government as early as on 23.6.1993 conveying its willingness to accept the applicant on deputation on the ground that some of the newly created police districts have remained unmanned. The parent cadre, namely, Government of Tripura by its letter dated 16.6.1993 forwarded the representation of the applicant to Government of India. Subsequently the Hon'ble Chief Minister of Orissa has written letters to the Hon'ble Union Home Minister on 16.7.1995 (Annexure-4) and 1.10.1996(Annexure-6) explaining the personal difficulties of the applicant and recommending his case for consideration. Government of Orissa have made it very clear that due to shortage of officers the police administration in two districts is being run with Additional S.Ps. and therefore, a short term deputation of the applicant from Tripura to Orissa could be approved by the Central Government. The Hon'ble Chief Minister of Orissa has also addressed a letter dated 1.10.1996(Annexure-5) to the Hon'ble Chief Minister of Tripura for recommending the case of the applicant to the Government of India</p> <p style="text-align: right;">2 2/11/96</p>

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2 dt. 7.11.1996 continued.		<p style="text-align: center;">- 2 -</p> <p>for early sanction. Under these circumstances, this Original Application has been filed seeking a direction to the respondents to grant concurrence for deputation of the applicant from Government of Tripura to Government of Orissa under Rule 6 of the I.P.S.Cadre Rules.</p>	
		<p>3. This Original Application is disposed of by issuing a direction to the respondent No.1 Secretary to Government of India, Department of Home Affairs, New Delhi and respondent No.2 Secretary to Government of India, Department of Personnel and Training, New Delhi. The applicant has invoked the provision of a statutory rule and has made a representation. His representation is pending for well over 3 years. The borrowing State has agreed to accept him on deputation and the parent cadre has not so far raised any objection, as the record shows. In view of this, respondents 1 and 2 shall in conformity with rule 6 and keeping in mind the recommendations made, consider the representation dated 7.4.1993 of the applicant addressed to the Home Ministry, Government of India and dispose of the same within a period of 12 weeks from the date of receipt of a copy of this order.</p>	<p>A copy of this order may be handed over to the counsel Sri Padhi and Sri Mohanty, Sr.S.C.</p> <p style="text-align: right;">(N.SAHU) MEMBER (ADMINISTRATIVE) 7/11/96</p>